

## FORM A

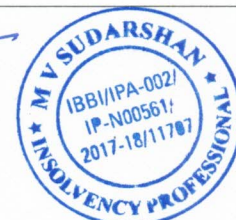
### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF KANVA FASHIONS LIMITED

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of corporate debtor  | KANVA FASHIONS LIMITED   |
| 2.                   | Date of incorporation of corporate debtor   | 07-07-1999   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Bangalore, KA  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U18109KA1999PLC025423  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | Survey No. 7/1, Kongenahalli, Kasaba Hobli, Koratagere Taluk, Tumkur District KA 572129, IN            |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 20 <sup>th</sup> July 2023 (Copy of the order uploaded on 28 <sup>th</sup> July 2023)                  |
| 7.                   | Estimated date of closure of insolvency resolution process  | 24 <sup>th</sup> January 2024  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | M V Sudarshan<br>IBBI/IPA-002/IP-N00561/2017-2018/11707 & AFA Valid up to 10-11-23                     |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | No.984/13, 8th Main, Girinagar II Phase, Bangalore - 560085, KA, IN<br>Email: Sudarshan.mv@outlook.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | No.984/13, 8th Main, Girinagar II Phase, Bangalore - 560085, KA, IN<br>Email: kanvacirp@gmail.com      |
| 11.                  | Last date for submission of claims  | 11 <sup>th</sup> August 2023   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Nil  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Nil  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>NA        |

MV Sudarshan



Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, KA has ordered the commencement of a corporate insolvency resolution process of the Kanva Fashions Limited on 20<sup>th</sup> July 2023 [Copy of the order uploaded on 28th July 2023].

The creditors of Kanva Fashions Limited are hereby called upon to submit their claims with proof on or before 11th August 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.  
– Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28<sup>th</sup> July 2023  
Place : Bangalore



M V Sudarshan  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00561/2017-2018/11707  
& AFA Valid up to 10-11-2023